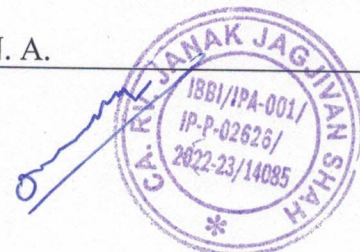


FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RAINBOW INFRABUILD PRIVATE LIMITED

RELEVANT PARTICULARS	
1.	Name of corporate debtor RAINBOW INFRABUILD PRIVATE LIMITED
2.	Date of incorporation of corporate debtor 23/12/2010
3.	Authority under which corporate debtor is incorporated / registered RoC-Ahmedabad, Gujarat
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U21098GJ2010PTC063364
5.	Address of the registered office and principal office (if any) of corporate debtor Registered Office Tenth Floor, 1022, Sakar 9, Nr Old Reserve Bank, Opp Times of India, Ashram Road, Ahmedabad 380009
6.	Insolvency commencement date in respect of corporate debtor 09/11/2023 (Order Received on 10/11/2023)
7.	Estimated date of closure of insolvency resolution process 06/05/2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional Mr. Janak Jagjivan Shah IBBI/IPA-001/IP-P-02626/2022-2023/14085
9.	Address and e-mail of the interim resolution professional, as registered with the Board 201, Kamdhenu Complex, Nr Toran Dining Hall, Opp Sales India Income Tax, Ashram Road, Ahmedabad 380009 Email: iprvcajanakshah@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional 201, Kamdhenu Complex, Nr Toran Dining Hall, Opp Sales India Income Tax, Ashram Road, Ahmedabad 380009 Email: cirp.rainbowinfrabuild@gmail.com
11.	Last date for submission of claims 24/11/2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: (a) Relevant forms are available on https://ibbi.gov.in/en/home/downloads or can be requested on cirp.rainbowinfrabuild@gmail.com (b) N. A.



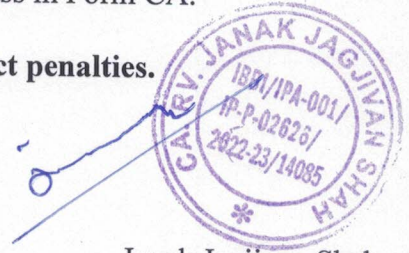
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Rainbow Infrabuild Private Limited on 09/11/2023. (Order Received on 10/11/2023)

The creditors of Rainbow Infrabuild Private Limited, are hereby called upon to submit their claims with proof on or before 24/11/2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Janak Jagjivan Shah
Interim Resolution Professional
in the matter of Rainbow Infrabuild Private Limited
IBBI/IPA-001/IP-P-02626/2022-2023/14085
AFA Valid Till: 14/05/2024

Date: 11/11/2023
Place: Ahmedabad

7NR RETAIL LIMITED
CIN : L52320G12012PLC073076
Address: Godown No. 1, 2341+2342, FP-69/3, Sadashiv Kanto, B/h Bajaj Process, Narsi Chokdi, Narsi Ahmedabad - 382405

Statement of Standalone Unaudited financial results for the quarter and half year ended 30/09/2023
(Rs. in Lakhs except EPS)

Sr. No.	Particulars	Quarter Ending on 30.09.2023	Year to Date Figures 30.09.2023	Corresponding Three Months Ended in the Previous Year 30.09.2022
1	Total Income	234.79	877.63	1060.08
2	Net Profit for the period (before Tax, Exceptional and/or Extraordinary Items)	-48.05	-39.97	11.50
3	Net Profit for the period before Tax, (after Exceptional and/or Extraordinary Items)	-48.05	-39.97	11.50
4	Net Profit for the period after tax (after Exceptional and/or Extraordinary Items)	-48.45	-41.21	8.08
5	Total Comprehensive Income for the period (after Tax)	-48.45	-41.21	8.08
6	Equity Share Capital	2900.68	2800.68	2333.90
7	Face Value of Equity Share Capital	1.00	1.00	1.00
8	Earnings Per Share (Basic / Diluted)	-0.05	-0.04	0.01

NOTE: The above is an extract of the detailed format of Quarterly and Half Yearly Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (LODR) Regulations, 2015. The full format of the Quarterly and Half Yearly Financial Results are available on the Stock Exchange website i.e. www.bseindia.com and on Company website i.e. https://www.7nrretailtd.in/

For, 7NR Retail Limited
SD/-
Tarachand Gangasahay Agrawal
Managing Director
DIN: 00465635

Place: Ahmedabad
Date: 10/11/2023

NOTICE OF LOSS OF SHARES OF HINDUSTAN UNILEVER LIMITED (Formerly Hindustan Lever Limited)

Regd. Off. Hindustan Unilever Limited, Unilever House, B D Savant Marg, Chakala, Andheri (East), Mumbai - 400 099

Notice is hereby given that the following share certificates have been reported as lost/misplaced and the Company intends to issue duplicate certificates in lieu thereof, in due course.

Any Person who has a valid claim on the said shares should lodge such claim with the Company at its Registered Office within 15 days hereof.

Name of the Shareholder	Folio No.	No. of shares (Rs.1/-)	Certificate No. (s)	Distinctive No. (s)
Niranjan Khatias Patel	HLLC2979170	220	5287787	1246707991-1246708210

Place : Ahmedabad Date : 11-11-2023

NOTICE OF LOSS OF SHARES OF HINDUSTAN UNILEVER LIMITED (Formerly Hindustan Lever Limited)

Regd. Off. Hindustan Unilever Limited, Unilever House, B D Savant Marg, Chakala, Andheri (East), Mumbai - 400 099

Notice is hereby given that the following share certificates have been reported as lost/misplaced and the Company intends to issue duplicate certificates in lieu thereof, in due course.

Any Person who has a valid claim on the said shares should lodge such claim with the Company at its Registered Office within 15 days hereof.

Name of the Shareholder	Folio No.	No. of shares (Rs.1/-)	Certificate No. (s)	Distinctive No. (s)
Pradip Navin Khandwala / Anjali Pradip Khandwala (Deceased)	HLL1606533	500	5081224	71736161-71736660

Place : Ahmedabad Date : 11-11-2023

VAXTEX COTFAB LIMITED
CIN : L51109GJ2005PLC076930
Address: J-03 (GF to 4th Floor) Tejendra Arcade, Nr. Ganjarkar Mill Compound, Nr. Rakhi Char Rasta Rakhial, Ahmedabad, Ahmedabad City, Gujarat, India, 380023

Statement of Standalone Unaudited financial results for the quarter and half year ended 30/09/2023
(Rs. in Lakhs except EPS)

Sr. No.	Particulars	Quarter Ending on 30.09.2023	Year to Date Figures 30.09.2023	Corresponding Three Months Ended in the Previous Year 30.09.2022
1	Total Income	411.58	1500.62	1843.75
2	Net Profit for the period (before Tax, Exceptional and/or Extraordinary Items)	9.11	59.07	9.64
3	Net Profit for the period before Tax, (after Exceptional and/or Extraordinary Items)	9.11	59.07	9.64
4	Net Profit for the period after tax (after Exceptional and/or Extraordinary Items)	6.91	44.30	9.64
5	Total Comprehensive Income for the period (after Tax)	6.91	44.30	9.64
6	Equity Share Capital	1837.52	1837.52	1003.92
7	Face Value of Equity Share Capital	1.00	1.00	1.00
8	Earnings Per Share (Basic)	0.004	0.02	0.02
9	Earnings Per Share (Diluted)	0.01	0.04	0.02

NOTE: The above is an extract of the detailed format of Quarterly and Half Yearly Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (LODR) Regulations, 2015. The full format of the Quarterly and Half Yearly Financial Results are available on the Stock Exchange website i.e. https://www.vaxtexcotfab.com/

For, Vaxtex Cotfab Limited
SD/-
Mithleshkumar Agrawal
Managing Director
DIN: 03468643

Place: Ahmedabad
Date: 09/11/2023

CENTRAL BANK OF INDIA
સેન્ટ્રલ બેંક ઓફ ઇન્ડિયા
THE SECURITY INTEREST ENFORCEMENT RULES 2002 RULE 8 (1) POSSESSION NOTICE (For Immovable Property)

Whereas, the undersigned being the authorized officer of the Central Bank of India, Dasturwad Branch under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12), 13(2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 31.08.2023 calling upon the Mr. Ranjitsingh Uddhamsingh Bhatteja (Borrower), Mrs. Kulwantkar Ranjitsingh Bhatteja (Co-Borrower), Mr. Anil Uddhamsingh Bhatteja, (Co-Borrower), Mr. Jagdish Uddhamsingh Bhatteja (Co-Borrower), Mr. Kamal Uddhamsingh Bhatteja (Co-Borrower), Mr. Gurmukh Kishanchand Bhatteja (Guarantor) to repay the amount mentioned in the notice being Rs. 76,26,148/- (Rupees: Seven Six Lakh Twenty Six Thousand Two Hundred Ten Only) with interest due thereon within 60 days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower / Guarantor and the public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of Act read with rule 8 of the security interest Enforcement Rules 2002 on this 9th day of November of the year 2023.

The Borrower / Guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Central Bank of India, Dasturwad Branch for an amount Rs. 12,77,210/- (Rupees: Twelve Lakh Seventy Seven Thousand Two Hundred Ten Only) and interest & other charges thereon with effect from (Amount deposited after issuing of demand notice U/Section 13(2) has given effect).

The Borrower's attention is invited to provision of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTY

Owner of Property: Mr. Iyasa Maheebubhai Ghasura and Mrs. Nafisa Iyasa Ghasura. Revenue Survey No. 23/Paiki Non-Agricultural Plot No. 296, Khata No. 296, No. 1272, Adm 41.91 Sq.Mtr + Common Road Adm 20 Sq.Mtr + Common Plot Adm 8.00 Sq.Mtr- Total Adm. 69.91 Sq. Mtr. Under Construction Thereupon Situated at Twm City-4, Village: Tankoli, Tal: Jalapore, Dist: Navsari. Bounded by :- North : Plot No. 297, South : Plot No. 295, East : 10.50 Meter Internal Road, West : Plot No. 303.

Date : 09/11/2023
Place : Surat
Authorized Officer, Central Bank of India

CENTRAL BANK OF INDIA
સેન્ટ્રલ બેંક ઓફ ઇન્ડિયા
THE SECURITY INTEREST ENFORCEMENT RULES 2002 RULE 8 (1) POSSESSION NOTICE (For Immovable Property)

Whereas, the undersigned being the authorized officer of the Central Bank of India, Dasturwad Branch under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12), 13(2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 31.08.2023 calling upon the Mr. Ranjitsingh Uddhamsingh Bhatteja (Borrower), Mrs. Kulwantkar Ranjitsingh Bhatteja (Co-Borrower), Mr. Anil Uddhamsingh Bhatteja, (Co-Borrower), Mr. Jagdish Uddhamsingh Bhatteja (Co-Borrower), Mr. Kamal Uddhamsingh Bhatteja (Co-Borrower), Mr. Gurmukh Kishanchand Bhatteja (Guarantor) to repay the amount mentioned in the notice being Rs. 76,26,148/- (Rupees: Seven Six Lakh Twenty Six Thousand Two Hundred Ten Only) with interest due thereon within 60 days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower / Guarantor and the public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of Act read with rule 8 of the security interest Enforcement Rules 2002 on this 9th day of November of the year 2023.

The Borrower / Guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Central Bank of India, Dasturwad Branch for an amount Rs. 76,26,148/- (Rupees: Seven Six Lakh Twenty Six Thousand Two Hundred Forty Eight Only) and interest & other charges thereon with effect from (Amount deposited after issuing of demand notice U/Section 13(2) has given effect).

The Borrower's attention is invited to provision of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTY

Owner of Property : Mr. Ranjitsingh Uddhamsingh Bhatteja, Mrs. Kulwantkar Ranjitsingh Bhatteja. Description of Property : Navsari R.S. No. 219, T.P. Scheme No. 3, F.P. No. 112, City Survey Tika No. 48, City Survey No. 4478, 4479 + 4480, 4481 Paiki, Non-Agricultural bearing Snehsagar Society Paiki Plot No. 85 Paiki, Sub-Plot No. 85/A, Adm 119.23 Sq.Meter + Common Plot and Common Road Adm. 48.16 Sq. Meter - Total 168.43 Sq.Meter Along With Construction Thereupon Adm 2750 Sq.foot i.e. 255.57 Sq. Meter bearing Navsari Municipal Ward No. 12, House No. 1304/2, Serial No. 1331/2 Situated at Sindh Camp, Navsari. Bounded by :- North : Plot No. 297, South : Plot No. 295, East : 10.50 Meter Internal Road, West : Plot No. 303.

Date : 09/11/2023
Place : Surat
Authorized Officer, Central Bank of India

SHARANAM INFRAPROJECT AND TRADING LIMITED
CIN : L45201GJ1992PLC093662
Address: 303, Earth Arise, Nr. Y.M.C.A. Club, S. G. Road, Makarba, Vejarpur, Ahmedabad - 380 051

EXTRACT OF STANDALONE UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED 30/09/2023
(Rs. in Lakhs, except EPS)

Sr. No.	Particulars	Quarter Ending on 30/09/2023	Year to Date Figures 31/03/2023	Corresponding 3 Months Ended in the previous year 30/09/2022
1	Total Revenue	0	0	0
2	Net Profit for the period (before Tax, Exceptional and/or Extraordinary Items)	-6.08	-17.20	-4.03
3	Net Profit for the period before Tax, (after Exceptional and/or Extraordinary Items)	-6.08	-17.20	-4.03
4	Net Profit for the period after tax (after Exceptional and/or Extraordinary Items)	-6.08	-17.20	-4.03
5	Total Comprehensive Income for the period (after Tax)	-6.08	-17.20	-4.03
6	Equity Share Capital	500.01	500.01	500.01
7	Face Value of Equity Share Capital	1/-	1/-	1/-
9	Earnings Per Share (Basic / Diluted)	-0.01	-0.34	-0.01

NOTE: The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (LODR) Regulations, 2015. The full format of the Quarterly and Half Yearly Financial Results are available on the Stock Exchange website i.e. www.sharanaminfra.com and Company website i.e. www.sharanaminfra.com

For, Sharanam Infra Project and Trading Limited
SD/-
Jigneshkumar Parshottambhai Ambalia
Managing Director
DIN: 67784782

Date: 09/11/2023
Place: Ahmedabad

Form No. INC-26
[Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014] Advertisement to be published in the newspaper for change of registered office of the company from one state to another

BEFORE THE CENTRAL GOVERNMENT OFFICE OF REGIONAL DIRECTOR, NORTH WESTERN REGION MINISTRY OF CORPORATE AFFAIRS
ROC Bhavan, Opposite Rupal Park Society, Behind Ankur Bus Stop, Naranpura, Ahmedabad, Gujarat - 380013

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

AND

In the matter of Tridiva Ventures Private Limited
(CIN : U17100GJ1979PTC003314) having its registered office at 304, Shoppers Plaza-V, Government Servants Co-Op. Housing Society Limited, Opp. Municipal Market, C. G. Road, Ahmedabad - 380009

A Company Incorporated under the Companies Act, 2013

Notice is hereby given to the General Public that the company proposes to make an application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on Monday, the 30th October, 2023, to enable the company to change its Registered office from "Ahmedabad in the State of Gujarat" to "Mumbai in the State of Maharashtra".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his / her objections supported by an affidavit stating the nature of his / her interest and grounds of objection, if any, to the Regional Director, North Western Region, Ministry of Corporate Affairs at the address mentioned herein above within fourteen days of the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned above.

For and on behalf of Tridiva Ventures Private Limited
Gautam Ashok Raut
Director - DIN : 09261761

Date : 11/11/2023
Place : Ahmedabad

GUJARAT RAFFIA INDUSTRIES LIMITED
CIN : L17110GJ1984PLC007124
Regd. Office : Plot No 455, Santej-Vadsar Road, Santej, Gandhinagar - 382721

EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30TH SEPTEMBER, 2023 (Rs. in Lakhs)

Sr. No.	Particulars	Quarter ended 30/09/2023 Unaudited	Corresponding Quarter ended 30/09/2022 Unaudited	Previous Year ended 31/03/2023 Audited
1	Total Income from Operations	762.94	732.75	3924.09
2	Net Profit / (Loss) for the period (before tax, exceptional and/or Extraordinary item)	6.99	23.68	127.80
3	Net Profit / (Loss) for the period before tax (after Exceptional and / or Extraordinary items)	6.99	23.68	127.80
4	Net Profit / (Loss) for the period after tax (after Exceptional and / or Extraordinary items)	5.90	19.99	102.73
5	Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax))	5.90	19.99	102.73
6	Paid up Equity Share Capital	540.45	540.45	540.45
7	Reserve (excluding revaluation reserve)	---	---	1471.26
8	Securities Premium Account	---	---	---
9	Debt Equity Ratio	---	---	---
10	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operation)	0.11	0.37	1.90
	- Basic	0.11	0.37	1.90
	- Diluted	0.11	0.37	1.90

Note : (1) The above is an extract of the detailed financial results for the Second Quarter ended 30th September, 2023 filed with the Stock Exchange pursuant to regulation 33 of the SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015. The full format of the same are available on the website of the Stock Exchange at www.bseindia.com and www.nseindia.com and also on the Company's web site at www.gritarp.com

For, Gujarat Raffia Industries Limited
sd/-
Pradeep Bhutoria
Managing Director - DIN : 00284808

Place : Santej
Date : 11/11/2023

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RAINBOW INFRABUILD PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	Rainbow Infrabuild Private Limited
2. Date of incorporation of corporate debtor	23/12/2010
3. Authority under which corporate debtor is incorporated / registered	ROC-Ahmedabad, Gujarat
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U21098GJ2010PTC063364
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office : 20th Floor, 1022, Sakar 9, Nr Old Reserve Bank, Opp Times of India, Ashram Road, Ahmedabad 380009 Email: oprainbowinfrabuild@gmail.com
6. Insolvency commencement date in respect of corporate debtor	09/11/2023 (Order Received on 10/11/2023)
7. Estimated date of closure of insolvency resolution process	06/05/2024
8. Name and the registration number of the insolvency professional acting as interim resolution professional	Mr. Janak Jagdivan Shah IBBI/IPA-001/IP-P-02626/2022-2023/14085
9. Address and email of the interim resolution professional, as registered with the Board	201, Kamdhenu Complex, Nr Toran Diving Hall, Opp Sales India Income Tax, Ashram Road, Ahmedabad 380009 Email: iprcjanakshah@gmail.com
10. Address and email to be used for correspondence with the interim resolution professional	201, Kamdhenu Complex, Nr Toran Diving Hall, Opp Sales India Income Tax, Ashram Road, Ahmedabad 380009 Email: oprainbowinfrabuild@gmail.com
11. Last date for submission of claims	24/11/2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant forms are available on https://ibi.gov.in/en/home/downloads or can be requested on oprainbowinfrabuild@gmail.com (b) N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Rainbow Infrabuild Private Limited on 09/11/2023. (Order Received on 10/11/2023)

The creditors of Rainbow Infrabuild Private Limited, are hereby called upon to submit their claims with proof on or before 24/11/2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 11/11/2023
Place : Ahmedabad
Interim Resolution Professional
Janak Jagdivan Shah
IBBI/IPA-001/IP-P-02626/2022-2023/14085
AFA Valid Till: 14/05/2024

indianexpress.com

I arrive at a conclusion not an assumption.

Inform your opinion with detailed analysis.

The Indian Express. For the Indian Intelligent.

THE INDIAN EXPRESS
JOURNALISM OF COURAGE

Union Bank
Stressed Asset Management Branch :
First Floor, Rangoli Complex,
Opp. VS Hospital, Ellisbridge,
Ahmedabad - 380006.

CORRIGENDUM

M/S. SHREE RAJMOTI INDUSTRIES

Please refer to Auction Notice published in this Newspaper, dated 09.11.2023. Kindly read the Type of Possession Notice & Date : 30.09.2023 (Physical) instead of 18.09.2018 (Symbolic).

All other details remain the same.

Date : 10.11.2023
Place : Ahmedabad
Authorized Officer, Union Bank of India

VISHAL BEARINGS LIMITED
(CIN : L29130GJ1991PLC016005)

Regd. Office : Survey No. 22/1, Plot No.1, Shapar Main Road, Shapar (Veraval), Rajkot, Gujarat-360002, India. Tel. : +91 2827-252273
Email : legal@vishalbearings.com Website : www.vishalbearings.com

EXTRACT OF STANDALONE UNAUDITED FINANCIAL RESULTS FOR THE SECOND QUARTER & HALF YEAR ENDED 30th SEPTEMBER 2023
(Rs. In Lakh)

Sr. No.	Particulars	Quarter Ended 30/09/2023	Quarter Ended 30/06/2023	Quarter Ended (30/09/2022)	Half Year Ended (30/09/2023)	Half Year Ended (30/06/2022)	Year Ended (31/03/2023)
		(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	(Audited)
1	Total income from operations	2878.75	2822.23	3026.46	5700.98	5432.13	11555.83
2	Net Profit before tax (PBT)	43.58	153.31	203.25	196.89	80.95	1088.22
3	Net Profit after tax (PAT)	31.75	112.77	147.01	144.52	59.23	801.49
4	Total other Comprehensive Income, net of Income tax	52.13	142.69	172.52	194.81	51.26	788.08
5	Paid up Equity Share Capital	1079.10	1079.10	1079.10	1079.10	1079.10	1079.10
6	Reserves	2451.10	2398.97	1519.47	2451.10	1519.47	2256.29
7	Earning Per Share (Face Value Rs.10/- each)						
	a) Basic (Rs.)	0.48	1.32	1.60	1.81	0.48	7.30
	b) Diluted (Rs.)	0.48	1.32	1.60	1.81	0.48	7.30

Notes:
1) The above Unaudited Financial Results have been reviewed by the Audit Committee and approved by the Board of Directors at its meeting held on 11th November 2023. The statutory auditors of the company have carried out limited review of the financial results for the quarter ended 30th September 2023 and the above Financial Results are also available on our website www.vishalbearings.com and stock exchange website www.bseindia.com
2) The Above Unaudited Financial Results have been prepared in accordance with the applicable Indian Accounting Standards as prescribed u/s. 133 of the Companies Act, 2013 read with rule 3 of the Companies (Indian Accounting Standards) Rules, 2015 as amended and other recognized accounting practices and policies to the extent applicable.
3) Segment reporting as per Ind AS-108 is not applicable as Company operates only in one segment i.e Manufacturing and selling of Bearing Rollers and allied activities.

For, VISHAL BEARINGS LIMITED
SD/-
DIVYESHKUMAR CHANGELE
DIRECTOR
DIN: 00247364

Date : 11th November, 2023
Place : SHAPAR, RAJKOT

Is your opinion yours?

Your opinion should be based on:
A voice that is your own.
Undetermined. Uncompromised. And brave.
A conscience that isn't at peace, until the truth is uncovered.
A mind that isn't lulled by someone else's thoughts.
Where actions are based on informed opinions and not ignorant assumptions.

Because it's not about going where everyone goes. Or being part of a trend because it is one. Or talking sales because you don't know enough.

It's about freedom.
The freedom to have an opinion that's yours.

At Indian Express, we stand by this freedom. We celebrate it by being unbiased and independent. And by having a voice that isn't afraid to speak its mind.

Find your opinion

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Regional Recovery Office : G-1/A, ITC Building, Majura Gate Crossing, Ring Road, Surat, Pin Code - 395 002. Phone: 0261-246017/274

Registered Office : TJSB House, Plot No. B5, Road No. 2, Wagle Industrial Estate, Thane (West) - 400 604. Ph. 022-2587 8500

UTJSB SAHAKARI BANK LTD. MULTI-STATE SCHEDULED BANK

PUBLIC AUCTION

TJSB Sahakari Bank Ltd. has initiated recovery action against the following defaulted borrowers through the Authorized Officer of the Bank, appointed under the Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and the rules made there under has issued Demand Notice on 31/08/2018 under section 13(2) of the said Act, to M/s. Venus Diamonds (A proprietary concern through its proprietor Mr. Vikas Jaikishan Jain) - (Borrower & Mortgagor) and Mrs. Manik Vikas Jain - (Guarantor) and Mr. Himanshu Manherlal Mehta - (Guarantor).

The Borrower & Mortgagor have not repaid the amount of Rs.2,72,12,703.65 (Two Crores Seventy-Two Lakhs Twelve Thousand Seven Hundred Three And Paise Sixty Five Only) as on 31/08/2018 with further interest from 01/09/2018 mentioned in the said DEMAND NOTICE within stipulated period; hence the Authorized Officer has taken the Physical Possession of the immovable property on 14.02.2020, mentioned herein below u/s 13(4) and Section 14 of the said Act.

I, the undersigned as the Authorized Officer of TJSB Sahakari Bank Ltd., have decided to sell the below mentioned property on "AS IS WHERE IS BASIS" without movable assets by inviting Tenders as laid down in prescribed laws.

Name of the Borrower(s)/Mortgagor(s)/Guarantor(s) & Outstanding Amount.	Description of Immovable Property
1. M/s. Venus Diamonds (A proprietary concern through its proprietor Mr. Vikas Jaikishan Jain ... (Borrower & Mortgagor)	i. All that piece and parcel of the property bearing Office No.407, admeasuring 440.00sq.ft, 40.88 sq.mtrs. on 4th floor together with undivided proportionate share in underneath land of "Siddha Chambers" construction on the property bearing City Survey Nondh No.1021, 1022, 1025 and 1027 of ward No.5, situated at Haripura, Gurjar Street Area, Surat. Stand in the name of Vikash Jaikishan Jain.
2. Mrs. Manik Vikas Jain ... (Guarantor)	ii. All that piece and parcel of the property bearing Office No.201, Super Built up area 485.22 sq.ft & Office No.202, Super Built up area 450.00 sq.ft on 2nd floor together with undivided proportionate share in underneath land of "Suprswa" constructed on the property bearing City Survey Nondh Nos. 1376/A, 1376/B and 1377 Part of Ward No.6, situated at Mahidharpara, Thobha Sheri area, Surat, stand in the name of Vikash Jaikishan Jain.
3. Mr. Himanshu Manherlal Mehta ... (Guarantor)	

(Gujarat Recovery Dept.)
Loan Account No.162/CCR/03

Outstanding Dues as on 31.10.2023 of Rs. 5,72,04,897.33/- Plus interest thereon and actual charges.

Place of Auction: Gujarat Regional Office, G-1/A, ITC Building, Majura Gate Crossing, Ring Road, Surat, Pin Code - 395 002.

Reserve Price:
i. For Office No. 407, 4th floor of "Siddha Chambers", - Rs. 11,34,000.00
ii. For Office No.201 & 202, 2nd floor, "Suprswa" - Rs. 26,73,000.00

EMD Amount:
i. For Office No. 407, 4th floor of "Siddha Chambers", - Rs. 1,13,400.

